

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (c) The Joint Action Committee (JAC) of Bharat Sanchar Nigam Limited (BSNL) associations/unions had given a notice for strike in support of their demands contained in the charter. The demands contained in the charter were mainly related to staff issues of BSNL. However, the details and action taken by BSNL/government on the demands which were related to financial viability of the company and providing better services to the customer are as follows:

Sl. No.	Demand	Action Taken by BSNL/Department of Telecommunications
1.	Immediate procurement and supply of equipment and implementation of important business projects.	BSNL has already taken suitable steps for the procurement of equipment and Important business projects.
2.	Compensation for loss making rural services and quantification of Access Deficit Charges (ADC) through appropriate mechanism.	BSNL has sought continuation of support towards rural wireline connections on phasing out of Access Deficit Charge (ADC). The Telecom Regulatory Authority of India (TRAI) has made interim recommendation of Rs. 600 crores as support.

3G services in the country

†1154. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether BSNL has started its 3G services in all States/licence service areas of the country;
- (b) if so, the details thereof including Uttarakhand. division-wise;
- (c) whether the services which have been started are working satisfactory;
- (d) if not, the action taken/being taken by Government in this regard; and
- (e) the time by when 3G services are likely to be started in every district of the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Yes Sir, Bharat Sanchar Nigam Limited (BSNL) has started its 3G services in all the States/licence service areas of the country where it is operating.

†Original notice of the question was received in Hindi.

(b) The circle wise details of number of cities where BSNL has launched 3G services in the country including Uttarakhand are given in Statement. (*See below*) BSNL has launched its 3G services in all the 13 Districts of Uttarakhand Telecom circle.

(c) and (d) The 3G services launched by BSNL are running, in general, satisfactorily. Though Telephone Regulatory Authority of India (TRAI) has not specified any Quality (QoS) of service norms particularly for 3G Mobile Services. BSNL is, in general, meeting the QoS benchmarks prescribed by TRAI for mobile services.

(e) Almost every district headquarter of BSNL's network operation area is already covered with 3G services except 2 districts in Punjab Circle, 8 districts in North East-I circle, 5 districts in Jammu and Kashmir Circle, 2 districts in Assam Circle, 1 district in Karnataka circle, 1 district in Andaman and Nicobar circle and 2 districts in Uttar Pradesh (West) circle, which BSNL intends to cover progressively based on techno-commercial considerations.

Statement

*Circle-wise details where 3G services have been
launched in BSNL's Network as on 13-02-2012*

Sl.No.	Name of Circle	No of 3G cities
1.	Haryana	23
2.	Himachal Pradesh	26
3.	Punjab	23
4.	Jammu and Kashmir	21
5.	Jharkhand	29
6.	Rajasthan	47
7.	Uttarakhand	24
8.	UP (East)	62
9.	UP (West)	22
10.	Bihar	49
11.	Kolkata Telecom District	01
12.	Madhya Pradesh	61
13.	Odisha	53
14.	West Bengal	74
15.	North -Eastern -I	12

Sl.No.	Name of Circle	No of 3G cities
16.	North Eastern- II	11
17.	Assam	36
18.	Andaman and Nicobar	04
19.	Chennai Telecom District	14
20.	Andhra Pradesh	29
21.	Kerala	21
22.	Karnataka	32
23.	Tamilnadu	38
24.	Chhattisgarh	22
25.	Maharashtra	56
26.	Gujarat	65
TOTAL 3G CITIES		855

Cases registered under cyber crimes

1155. SHRI D. RAJA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the total number of cases registered under cyber crimes and for breach of IT Act between 2007 and 2010;
- (b) The total number of persons arrested under IT Act during 2007-2010;
- (c) The number of cyber crimes reported in Delhi, Mumbai, Chennai and Bengaluru in the years 2009, 2010 and 2011; and
- (d) The steps taken by the Ministry to curb the menace of growing incidence of cyber crimes in mega cities?

THE MINISTER OF STATE IN THE MINISTRY COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) As per the cyber crime data maintained by National Crime Records Bureau, a total of 217, 288, 420 and 966 Cyber Crime cases were registered under Information Technology Act, 2000 during 2007, 2008, 2009 and 2010 respectively. A total of 328, 176, 276 and 356 cases were registered under Cyber Crime related Sections of Indian Penal Code (IPC) during 2007, 2008, 2009 and 2010 respectively.

(b) A total of 154, 178, 288 and 799 persons were arrested under Information Technology Act 2000 during 2007-2010. A total number of 429, 195, 263 and 294 persons were arrested under Cyber Crime related Sections of Indian Penal Code (IPC) during 2007-2010.